

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 331/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinyak Rice Mills Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Arnab Basu Mullick, Advocate } for CAC

[Signature]
20/12/17

2) Kanchan Datta RP.

[Signature]
20/12/17

3) Setu Das Roy, Advocate, for Corporate debtor

[Signature]
20/12/17

ORDER

Ld. RP as well as Ld. Counsel for the Committee of Creditors and the corporate debtor are present.

By our order dated 01/12/2017 promoter-Director and Chief Financial Officer of the corporate debtor was summoned today for personal appearance. But in spite of service of notice through Speed Post promoter-Director and Chief Financial Officer has failed to appear today. Let show cause notice be issued against the promoter-Director and Chief Financial Officer through our Office. Registry is directed to show cause notice to promoter-Director and Chief Financial

Officer and handover the same to the financial creditor for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

Ld RP has filed the Progress Report, which may be taken on record.

List it on 11/01/2018.

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)